[Dr. D. S. Raju]

introduce a Bill to make certain provisions relating to the employment of members of the Armed Forces of the Union in the working and management of railways.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to make certain provisions relating to the employment of members of the Armed Forces of the Union in the working and management of railways."

The motion was adopted.

Dr. D. S. Raju: Sir, I introduce the Bill.

11.23 hrs.

COAL MINES LABOUR WELFARE FUND BILL*

The Minister of Labour (Shri D. Sanjivayya): Sir, I beg to move for leave to introduce a Bill to amend and consolidate the law relating to the financing of measures for promoting the welfare of labour employed in the coal-mining industry.

Mr. Speaker: The question is:

"That leave be granted to introduce a Eill to amend and consolidate the law relating to the financing of measures for promoting the welfare of labour employed in the coal-mining industry."

The motion was adopted.

Shri D. Sanjivayya: Sir, I introducet the Bill.

11.24 hrs.

DISCUSSION ON U.N. SECURITY RESOLUTION COUNCIL RE: CEASE-FIRE BETWEEN IND'A AND PAKISTAN AND RESOLU-TION RE: INDIA QUITTING THE COMMONWEALTH

Mr. Speaker: The House will now take up the discussion under Rule 193.

Shri Bhagwat Jha Azad (Bhagalpur): Sir, I submit that the Resolution I have tabled has got a specific purpose. It was said yesterday that both this discussion and my resolution would be taken up together. I submit for your consideration, Sir, that 21 hours may be kept separately and it may be taken over to the next session.

Shri K. D. Malaviya (Basti); Sir, I also made the suggestion yesterday, but it was curtly suppressed. I wish to submit again for your consideration and for the consideration of the Government that this discussion should be separately treated and not mixed up with all those matters which have sprung up today, because when the resolution was tabled it was a different situation and the Government accepted the second part of it ofter the statement of the Prime Minister was made. I, therefore, submit for your consideration that these two should be separated and time should be allotted separately for the two.

Shri Surendranath Dwivedy (Kendrapara): Sir, this matter was raised yesterday and it was ultimately decided that when we discuss the cease-fire all those things also could be covered in that. Therefore, in the bulletin it was put down that the non-official business will not be taken up today.

Shri K. D. Malaviya: Nothing prevents this House from re-considering the matter.

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Introduced ""h the recommenda tion of the President.